

SCHEDULE I

FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ITA INTEGRATED SERVICES PVT.LTD

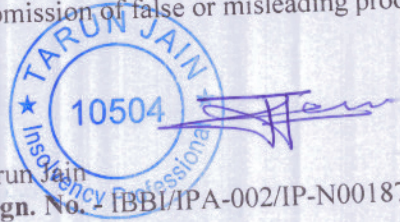
1.	NAME OF CORPORATE PERSON	ITA INTEGRATED SERVICES PVT.LTD
2.	DATE OF INCORPORATION OF CORPORATE PERSON	29/02/2000
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC-Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74999DL2000PTC105542
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	103, FF, NETAJI SUBHASH MARG, FEZ BAZAR, PRAKASH CHAMBER-6, DARIYAGANJ, NEW DELHI-110002
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	23/07/2020
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name- Tarun Jain Address- Regd office: 805, Padma Tower-1, Rajendra Place, New Delhi-110008 Email- info@jainandpartners.com Telephone No.- 9810265565, 011-41536635, 011-41536637 Regn. No. - IBBI/IPA-002/IP-N00187/2017-18/10504
8.	LAST DATE FOR SUBMISSION OF CLAIMS	21/08/2020

Notice is hereby given that the ITA INTEGRATED SERVICES PVT.LTD has commenced voluntary liquidation on 23/07/2020.

The stakeholders of ITA INTEGRATED SERVICES PVT.LTD are hereby called upon to submit a proof of their claims, on or before 21/08/2020, to the liquidator at the address mentioned against item 7.

All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Tarun Jain
Regn. No. - IBBI/IPA-002/IP-N00187/2017-18/10504

Date: 24/07/2020
Place: Delhi



SHIVKAMAL IMPEX LIMITED

Regd. Office: Ground Floor, Block-P-7, Green Park (Extn.) New Delhi-110016
Tel: 011-26192964, e-mail: info@shivkamalimpex.com; siv_kamal@yahoo.com
CIN: L52110DL1985PLC019893, Website: www.shivkamalimpex.com

NOTICE OF BOARD MEETING

Notice is hereby given pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that the Meeting of the Board of Directors of the Company will be held on **Friday, July 31, 2020 at 03:30 P.M.** at the Registered Office of the Company at Ground Floor, Block-P-7, Green Park (Extn.), New Delhi- 110016, inter-alia, to consider, approve and take on record the Audited Financial Results of the Company for the quarter & year ended March 31, 2020.

This information may be accessed on the Company's website at www.shivkamalimpex.com and may also be accessed on the Stock Exchange's website at www.bseindia.com.

For Shivkamal Impex Limited
Sd/-
Manu Jain
(Director)

Place: New Delhi
Date: 24.07.2020

SCHEDULE I

FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ITA INTEGRATED SERVICES PVT. LTD

1. NAME OF CORPORATE PERSON	ITA INTEGRATED SERVICES PVT. LTD
2. DATE OF INCORPORATION OF CORPORATE PERSON	29.02.2000
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC-Delhi
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74999DL2000PTC105542
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	103, FF, NETAJI SUBHASH MARG, FEZ BAZAR, PRAKASH CHAMBER-6, DARIYAGANJ, NEW DELHI-110002
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	23.07.2020
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: Tarun Jain Address- Regd office: 805, Padma Tower-1, Rajendra Place, New Delhi-110008 Email- info@jainandpartners.com Telephone No.- 9810265565, 011-41536635, 011-41536637 Regn. No. - IBB/IIPA-002/IP-N00187/2017-18/10504
8. LAST DATE FOR SUBMISSION OF CLAIMS	21.08.2020

Notice is hereby given that the ITA INTEGRATED SERVICES PVT. LTD has commenced voluntary liquidation on 23.07.2020.

The stakeholders of ITA INTEGRATED SERVICES PVT. LTD are hereby called upon to submit a proof of their claims, on or before 21.08.2020, to the liquidator at the address mentioned against item 7.

All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Place: Delhi
Date: 24.07.2020

Sd/-
Tarun Jain
Regn. No. - IBB/IIPA-002/IP-N00187/2017-18/10504

FORM G - INVITATION FOR EXPRESSION OF INTEREST

(Under Regulation 30A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor	WALL ROCK INFRAHOME PRIVATE LIMITED
2. Date of incorporation of corporate debtor	19.08.2014
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity Number / limited liability identification number of corporate debtor	U70109DL2014PTC270537
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 301, Neelkanth Chamber-II, Plot No.14, Local Shopping Complex, Saini Enclave, Delhi-110092
6. Insolvency commencement date of the corporate debtor	17.12.2019 (Copy of the Order made available to IRP on 07.01.2020)
7. Date of invitation of expression of interest	25.07.2020 (Originally issued on 01.03.2020)
8. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Available on request from the Resolution professional by posting a request on viyakumargupta.ip@gmail.com
9. Norms of ineligibility applicable under section 29A are available at:	As per section 29A and other provisions of the Insolvency & Bankruptcy Code, 2016. Available on the website of IBI: https://ibbi.gov.in/legal-framework/act
10. Last date for receipt of expression of interest	09.08.2020 (Original - 16.03.2020)
11. Date of issue of provisional list of prospective resolution applicants	19.08.2020 (Original - 26.03.2020)

Form A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUN ALTERNATE ENERGY PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	SUN ALTERNATE ENERGY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	21/06/2010
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956, Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40108DL2010PTC204419
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 11, Ground Floor, Community Centre, Saket, Delhi 110017 Corporate Office: Unit No.1106-1107, 11th Floor, Tower-B, SAS Tower, Sector-38 Gurgaon-122001
6. Insolvency commencement date in respect of corporate debtor	22nd July, 2020 (Order was pronounced on 22/07/2020 by Hon'ble NCLT, Delhi Bench VI in C.P. No. IB-2359/(NDI)/2019)
7. Estimated date of closure of insolvency resolution process	18th January, 2021
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rajiv Bajaj IBBI/IIPA-002/IP-N00276/2017-18/10834
9. Address and e-mail of the interim resolution professional, as registered with the Board	4/180, Ground Floor Backside, Subhash Nagar, New Delhi-110027 Email: rbajajip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	4/180, Ground Floor Backside, Subhash Nagar, New Delhi-110027 Email: circsunalternat@gmail.com
11. Last date for submission of claims	05th August, 2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SUN ALTERNATE ENERGY PRIVATE LIMITED** on 22nd July, 2020.

The creditors of **SUN ALTERNATE ENERGY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 05th August, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Rajiv Bajaj

Date : 25.07.2020

IRP of **SUN ALTERNATE ENERGY PRIVATE LIMITED**

Place : New Delhi

IBBI/IIPA-002/IP-N00276/2017-18/10834



NTPC Limited

(A Govt. of India Enterprise)

Registered Office Address : NTPC Bhawan, Core-7, SCOPE Complex,
7-Institutional Area, Lodhi Road, New Delhi-110 003
Corporate Identification Number- L40101DL1975GOI007966

The applicant above named has made an application before the Central Electricity Regulatory Commission, New Delhi for determination of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-III (1x210 MW) for the period from 01.04.2019 to 31.03.2024.

1. The beneficiaries of the generating station are:

- Uttar Pradesh Power Corp. Ltd. (UPPCL)
- Shakti Bhawan, 14, Ashok Marg, Lucknow - 226 001
- BSES Rajdhani Power Ltd. (BRPL)
- BSES Bhawan, Nehru Place, New Delhi - 110019
- BSES Yamuna Power Ltd. (BYPL)
- Shakti Kiran Building, Karkardooma, Delhi- 110092
- Tata Power Delhi Distribution Ltd. (TPDDL)
- Grid Substation, Hudson Road, Kingsway Camp, Delhi - 110009
- Uttarakhand Power Corporation Ltd (UPCL)
- Urja Bhawan, Kanwali Road, Dehradun - 248 001
- Punjab State Power Corporation Ltd (PSPCL)
- (Ex-PSEB), The Mall, Patiala - 147 001
- Haryana Power Purchase Centre (HPPC)
- Shakti Bhawan, Sector - 6, Panchkula, Haryana - 134 109
- Himachal Pradesh State Electricity Board Ltd (HPSEB)
- Kumar Housing Complex Building-II, Vidyut Bhawan, Shimla - 171 004 (HP)
- Electricity Op. Circle,
- Electricity Department Chandigarh, Sector - 9 D, Chandigarh
- Power Development Department (PDD)

आयोग बढ़ा

के अपरिहार्य कारणों से जांच आयोग अदालत द्वारा निर्धारित कार्य शर्तों के रूप काम पूरा नहीं कर सका है। तब जांच आयोग का कार्यकाल छह महीने बढ़ाने का अनुरोध किया जा रहा है। आयोग ने कहा कि उसकी पहली बैठक हैदराबाद में इस साल तीन फरवरी 2020 में शामिल पुलिसकर्मियों और तीन नवंबर के परिजनों सहित विभिन्न तहसीलों से 1,365 हलफनामे मिले हैं। आवेदन में कहा गया है कि इस घटना में शामिल पुलिसकर्मियों के हलफनामे 15 फरवरी को ही मिले हैं। आवेदन में कहा गया है कि उसे मिले 1365 हलफनामों में से लगभग आठ तेलुगू भाषा में हैं और सारे हलफनामों का अंग्रेजी में अनुवाद कराने के लिए उसका सत्यापन कराया गया है। आयोग के अनुसार उसकी अगली बैठक 24 मार्च को हैदराबाद में होगी। नवंबर कोविड-19 की वजह से इन्हें रोक कर दिया गया था।

बच्ची को जन्म

कोविड अस्पताल में एक बच्ची को जन्म देने के अधिकारियों ने यह जानकारी दी। वासी सुचित्रा दास चार दिन पहले इंदिरा गैरान कोराना विभाग से संक्रमित पाई गईं।

DELTA INDUSTRIAL RESOURCES LIMITED
Regd. Off: Shop No 325, Third Floor, Aggarwal Plaza, Sector-14, Rohini, New Delhi-110085
Website: www.dirl.in
Email Id: deltaindtd@gmail.com, Ph. No. 011-27860681
CIN: L52110DL1984PLC019625

NOTICE
Notice is hereby given that pursuant to Regulation 29 read with Regulation 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, a meeting of the Board of Directors of the Company is to be held on Thursday, July 30, 2020 at the registered office of the Company, inter-alia, to consider and approve the unaudited Standalone Financial Results of the Company for the quarter ended June 30, 2020 and any other business with permission of chair, if any; The information contained in this notice is also available on the website of the Company i.e. www.dirl.in and website of the stock Exchange i.e. www.mseil.in and www.bseindia.com

For and on behalf of the Board
Delta Industrial Resources Limited
Sd/-
Kiran Mittal
(Director)
Place: New Delhi
Date: 24.07.2020
DIN: 00749457

समय आने पर उपचुनाव के कार्यक्रम की घोषणा : चुनाव आयोग नई दिल्ली, 24 जुलाई (भाषा)।

चुनाव आयोग ने शुक्रवार को कहा कि विधानसभा और लोकसभा सीटों के उपचुनाव करवाने के कार्यक्रम के बारे में 'उपयुक्त समय' पर घोषणा की जाएगी। देश में विधानसभा की 56 सीटों और लोकसभा की एक सीट के लिए उपचुनाव होना है।

पीजी इंडस्ट्री लिमिटेड
पंजी. कार्यालय: प-30, एम-11, दुमरा नगर, केनारा कॉलोनी नई दिल्ली-110048, वेबसाइट: www.pgil.com
ई मेल: pgindustrytda@gmail.com
CIN: L74899DL1993PLC056421

सूचना
सेबी (सूचीबद्ध दायित्व एवं उद्घाटन अपेक्षा) विनियम, 2015 के विनियम 47 (1) (ए) के साथ पठित विनियम 29 के अनुपालन में एतद्वारा सूचित किया जाता है कि कंपनी के निदेशक मंडल की बैठक नं. 03/2020-21, शुक्रवार, 31 जुलाई, 2020 को 5.30 अप. में कंपनी के पंजीकृत कार्यालय में आयोजित होगी जिसमें 31 मार्च, 2020 को समाप्त तिमाही तथा वर्ष के अंशित वित्तीय परिणामों पर विचार तथा अनुमोदन किए जाएंगे। इन्सायडरों द्वारा ट्रेडिंग के विनियमन, निगरानी तथा रिपोर्ट के लिए आधार संहिता तथा अप्रकाशित मूल्य संवेदनशील जानकारी के सही उद्घाटन के प्रविष्टिसेस तथा प्रक्रिया संहिता के प्रावधानों के अनुसार ट्रेडिंग विण्डो बंद कर दी गई है तथा निर्दिष्ट व्यक्तियों के लिए स्टॉक एक्सचेंज में बॉर्ड बैठक के परिणाम को जमा करने के 48 घंटे बाद फिर से खुलेगी। यह सूचना स्टॉक एक्सचेंज की वेबसाइट अर्थात् www.bseindia.com तथा कंपनी की वेबसाइट पर भी उपलब्ध है।

पीजी इंडस्ट्री लिमिटेड के लिए हस्ता./- साकेत जालिया प्रबंध निदेशक (DIN-00083638)
स्थान: नई दिल्ली तिथि: 25.07.2020

हिन्दुस्तान एवरेस्ट टूल्स लिमिटेड
CIN: L74899DL1993PLC056421
पंजी. एवं एच.ओ. 46, दोहिल चैम्बर्स, 4था तल, नेहरू प्लेस, नई दिल्ली-110019
Ph.: 91-11-46579476
E-mail: admin@everesttools.com
Web-site: http://www.everesttools.com

बोर्ड की बैठक की सूचना
एतद्वारा सूचित किया जाता है कि 'सेबी' (सूचीबद्ध दायित्व तथा उद्घाटन अपेक्षा) विनियम, 2015 के विनियम 47 तथा लागू होने वाले अन्य विनियमों के साथ पठित विनियम 29 के प्रावधानों के अनुपालन में कंपनी के निदेशक मंडल की एक बैठक 24 फरवरी, 2020 को कंपनी के पंजीकृत कार्यालय में आयोजित की जानी थी, अब, शुक्रवार 31 जुलाई, 2020 को पुनर्निर्धारित की गई है जिसमें 31 मार्च, 2020 को समाप्त चौथी तिमाही तथा वर्ष के लिये ऑडिटर के रिपोर्ट के साथ अंशित वित्तीय परिणामों तथा एजेण्डा में वर्णित किसी अन्य व्यवसायों पर विचार, अनुमोदन कर अभिलेख में लिखे जाएंगे। यह सूचना जहां कंपनी के शेयर सूचीबद्ध हैं, उन स्टॉक एक्सचेंज की वेबसाइट अर्थात् www.bseindia.com तथा साथ ही कंपनी की वेबसाइट www.everesttools.com पर भी उपलब्ध है।

हिन्दुस्तान एवरेस्ट टूल्स लिमिटेड के लिये हस्ता./- स्थान: नई दिल्ली तिथि: 24 जुलाई, 2020 सोनिय गुप्ता कंपनी सचिव

सार्वजनिक सूचना
सर्व-साधारण को सूचित किया जाता है कि प्लॉट नं. 17बी, 17सी, सेक्टर 16ए, नोएडा, उत्तर प्रदेश में स्थित सेन्चुरी कम्युनिकेशन लिमिटेड की सम्पत्ति में पड़ी कुछ दावा-रहित परिसम्पत्तियों, अभिलेखों की अनुपलब्धता के कारण जिसके स्वाभाविक की जांच नहीं की जा सकती, अधोहस्ताक्षरी के कब्जे में है। इन परिसम्पत्तियों पर यदि किसी व्यक्ति का स्वाभाविक हो, वे नीचे दिये गये पते पर अधोहस्ताक्षर के समक्ष उसका दावा दाखिल करें। ये दावे 28 जुलाई, 2020 को या उससे पूर्व स्वाभाविक टाइमल के सभी समर्थक दस्तावेजों के साथ दाखिल की जा सकती हैं।
हस्ता./- विवेक ग्रेजा
परिसमापक, सेन्चुरी कम्युनिकेशन लिमिटेड
आईपी पंजी. सं. IBBI/IPA-001/IP-P00055/2017-18/10133
पत्राचार का पता: ऑफिस रिजोल्यूशन प्रा.लि.
ip.centurycommunication@gmail.com, vivek@vpgs.in
908, 9' चौं तल, डी माल, नेताजी सुभाष माल, पीतपुरा, दिल्ली-110034
तिथि: 25.07.2020

जयप्रकाश एसोसिएट्स लिमिटेड
सी आई एन: L14106UP1995PLC019017
पंजीकृत कार्यालय: सेक्टर 128, नोएडा - 201304, उ.प्र. दूरभाष: +91(120) 2470800
कॉर्पोरेट कार्यालय: 'जेए' हाऊस, 63, बसंत लोक, वसंत विहार, नई दिल्ली - 110057
दूरभाष: +91(11) 49828500, फैक्स: 26145389
वेबसाइट: www.jalindia.com, ई मेल: jal.investor@jalindia.co.in

सूचना
सेबी (सूचीबद्धता बाध्यताएं और प्रकटीकरण) विनियम, 2015 के विनियम 47 को विनियम 29 के साथ पढ़ते हुए, के संदर्भ में एतद्वारा सूचित किया जाता है कि कंपनी के निदेशक मण्डल की बैठक **शुक्रवार 31 जुलाई 2020** को अन्य विषयों सहित, 30 जून 2020 को समाप्त हुए तिमाही के कंपनी के अनअंशित एकल एवं संयुक्त वित्तीय परिणामों पर विचार और स्वीकार करने हेतु होगी निर्धारित हुई है। अन्य जानकारी कंपनी की वेबसाइट यानि www.jalindia.com पर तथा स्टॉक एक्सचेंजों की वेबसाइट यानि www.nseindia.com एवं www.bseindia.com पर भी उपलब्ध है।

कृते जयप्रकाश एसोसिएट्स लिमिटेड
एम.एम. सिबबल
संयुक्त अध्यक्ष एवं
कंपनी सचिव
स्थान: नई दिल्ली तिथि: 24 जुलाई 2020
सदस्यता क्रमांक एफसीएस -3538

प्रपत्र ए सार्वजनिक उद्घोषणा
[भारत दिवाला तथा दिवालिया मंडल (स्वैच्छिक परिसमापन प्रक्रिया) विनियम, 2017 के विनियम 14 के अंतर्गत]
आईटीए इन्टीग्रेटेड सर्विसेस प्रा.लि. के स्ट्रेकधारकों के ध्यानार्थ

1. कॉर्पोरेट ऋणधारक का नाम	आईटीए इन्टीग्रेटेड सर्विसेस प्रा.लि.
2. कॉर्पोरेट ऋणधारक के निगमन की तिथि	29.02.2000
3. वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक नियमित/पंजीकृत है	आरओसी- दिल्ली
4. कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का सीमित दायित्व पहचान संख्या	U74999DL2000 PTC105542
5. कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	103, एफएफ, नेताजी सुभाष मार्ग, एफएनईड बाजार, प्रकाश चैम्बर-6, दरियावाज, नई दिल्ली-110002
6. कॉर्पोरेट ऋणधारक के संदर्भ में दिवाला आरंभ होने की तिथि	23.7.2020
7. परिसमापक का नाम, पता, ई-मेल पता, टेलीफोन नम्बर तथा पंजीकरण संख्या	नाम: तरुण जैन, पता: पंजी. कार्यालय: 805, पदमा टावर-1, राजेन्द्र प्लेस, नई दिल्ली-110008 ईमेल: info@jainandpartners.com टेलीफोन नं.: 9810265565, 011-41536635, 011-41536637 पंजी. सं. IBBI/PA-002/IP-N00187/2017-18/10504
8. दावे जमा करने की अंतिम तिथि	21.8.2020

एतद्वारा सूचित किया जाता है आईटीए इन्टीग्रेटेड सर्विसेस प्रा.लि. ने 23.07.2020 को स्वैच्छिक परिसमापन शुरू किया है।
एतद्वारा आईटीए इन्टीग्रेटेड सर्विसेस प्रा.लि. के स्ट्रेकधारकों को निर्देश दिया जाता है कि आइटम नं. 2 में वर्णित पते पर परिसमापक के पास 21.8.2020 को या उससे पूर्व अपने दावे का प्रमाण जमा करें।
अन्य सभी क्रेडिटर्स व्यक्तिगत, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं।
दावे का गलत या भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

हस्ता./- तरुण जैन
स्थान: दिल्ली तिथि: 24.7.2020 पंजी. सं. IBBI/PA-002/IP-N00187/2017-18/10504